

SPECIAL BENCH

ITEM NO.143

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

C Appeal No.287/ALD/2018

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	VISHVANATH BATHLA V/S LIGHT CARTS PVT LTD & ORS
UNDER SECTION	58(3) OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon, Adv.

: For the Petitioner

Sh. Krishna Dev Vyas, Adv.

: For the ROC

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel, Sh. Yash Tandon representing the Petitioner states that he has now recently been engaged on behalf of the Petitioner, and therefore he seeks one week time to file his Vakalatnama to argue in the matter.
- 2.** Let the Vakalatnama be filed within a period of one week.
- 3.** The matter is adjourned for further hearing on 29th August, 2024 before the Regular Bench.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Avaneesh Kumar Singh
(Stenographer)*